

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.520/2004.

Tuesday this the 14th day of September 2004.

**CORAM:**

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

C.C.Srikumar, LSG SA,  
HRO, RMS 'EK' Dn., Kochi - 16. Applicant

(By Advocate M/s Santhosh & Rajan)

vs.

1. Union of India represented by the Secretary,  
The Ministry of Communications,  
Department of Posts, New Delhi.
2. The Director General (Posts),  
'Dak Bhavan', Sansad Marg,  
New Delhi.
3. The Chief Postmaster General,  
Kerala Circle, Thiruvananthapuram. Respondents

(By Advocate Shri T.C.Krishna, ACGSC)

The application having been heard on 14.9.2004, the Tribunal on the same day delivered the following:

**O R D E R**

## HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant is now working as LSG Sorting Assistant under the respondents. He claims that he was initially appointed in the category of Sorting Assistants on 1.9.1982 and joined the Army Postal Service (APS for short) on 27.3.1991 on deputation. Thereafter, he appeared for the written test of the examination for the post of IPO/IRM in the year 1991 at the time of APS service. He claims that he had passed the examination and awarded Rank No.85 in Annexure A-1 Seniority List. Thereafter, he rejoined the parent post on 29.3.2004 on completion of deputation period. The grievance of the applicant is that, even though he is qualified for the promotion to the post of IPO/IRM he has not been promoted for the same. He made a representation dated 22.7.2002 (A2) before the 3rd respondent which was not

responded and again he filed another representation dated 29.4.24 (A-4) before the same respondent for which also he has not received any reply. Aggrieved by the inaction on the part of the respondents the applicant has filed this O.A. seeking the following reliefs:

- i. to declare that the applicant is entitled for promotion to the post of IPO/IRM by virtue of Rank No. 85 in Annexure A-1 seniority list in preference to the juniors in the above list;
- ii. to direct the respondents to grant promotion to the applicant to the post of IPO/IRM and grant all consequential benefits like seniority and arrears of salary as expeditiously as possible;
- iii. to direct the 2nd respondent to consider Annexure A-2 and A-4 representations without any delay.

2. M/s Santosh & Rajan appeared for the applicant and Shri TC.Krishna took notice for the respondents. Learned counsel of the applicant submitted that the applicant would be satisfied if a limited direction is given to the 3rd respondent to consider and dispose of A-4 representation within a time frame.

3. In the interests of justice, we are of the view that, if such a decision is taken, it will meet the ends of justice. Therefore, we direct the 3rd respondent to consider and dispose of A-4 representation made by the applicant and pass appropriate orders and communicate the same to the applicant within a period of two months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. In the circumstance, no order as to costs.

Dated the 14th September, 2004.

H.P.DAS  
ADMINISTRATIVE MEMBER

K.V.SACHIDANANDAN  
JUDICIAL MEMBER